

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 38 of 94

Monday this the 10th day of January, 1994

CORAM

THE HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR. P. V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K. K. Jayaraman Nair,
Kizhakkethil Veedu,
Thiruvanvandoor, Thiruvalla.Applicant

(By Advocate Mr. S. Subhash Chand)

Vs.

1. The Chief General Manager (T)
Office of the Chief General Manager
Thiruvananthapuram.
2. The Telecom District Manager
Office of the Telecom District Manager
Alapuzha.
3. The Sub Divisional Officer,
Telegraphs, Mavelikkara.Respondents

(By Advocate Mr. MA Shefik rep. TPM Ibrahim Khan, ACGSC)

ORDER

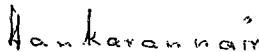
CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN.

Applicant seeks a declaration that his services are liable to be regularised in a Group 'D' post as he has completed 10 years of service. He would also submit that other persons who have completed ten years of service are being regularised. We find that applicant has put forward his contentions in this behalf in Annexure 3. It is pending consideration before first respondent. We direct first respondent to examine the details and pass appropriate orders on Annexure 3 within two months from today.

2. Application is accordingly disposed of. No costs.

Dated 10th January, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN